

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN
ORIGINAL APPLICATION NO. 19 of 2021**

Mr. Ahammed Kutty T,
Malappuram District

: Applicant(s)

Vs

The Central Pollution Control Board

: Respondent(s)

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Dated this the 19th day of February 2021

Rema Smrithi, Advocate
ADDITIONAL STANDING COUNSEL FOR THE 3rd RESPONDENT

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**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
REGIONAL OFFICE, ERNAKULAM FOR AND ON BEHALF OF
THE KERALA STATE POLLUTION CONTROL BOARD AS PER
THE ORDER DATED 25.01.2021**

Adv. Rema Smrithi,

ADDITIONAL STANDING COUNSEL FOR THE 3RD RESPONDENT:

No applications for consent were received in the Board for establishing the petrol pumps in the properties mentioned in the complaint.

Complaint enquiry was conducted on 29/12/2020. As no applications were received, site suitability for setting up petrol pumps could not be ascertained. If and when applications are received, the same will be processed as per the prevalent circulars and guidelines regarding setting up of petrol pumps.

All that is stated above is true to the best of my knowledge, information and belief.

Dated this 19th February 2021




Deponent

Mini Mary Sam
Environmental Engineer(HG)